

Mr. Speaker: When I come to that, then he might tell me how it is relevant.

Shri S. M. Banerjee: I will explain my whole difficulty. Kindly hear me. I will explain why I want this document. The Statement of Objects and Reasons clearly says:

"The Ordinance was promulgated... and contains provisions which were found to be immediately necessary, relating to searches and seizures, voluntary disclosures and validation of certain searches....."

The powers of search and seizure are being enlarged, enabling seizure of any money, bullion, jewellery or other valuable article or thing which represents either wholly or partly undisclosed income or property."

We know that these officers or gentlemen and even non-officials have amassed wealth. That is our information. We would like to see the CBI report to speak on this Bill. It is very relevant.

Mr. Speaker: There is one Bill that is to come after some time here.....

Shri S. M. Banerjee: Immediately after this.

Mr. Speaker:...when he might require or feel the necessity of quoting from it and therefore I should get this placed on the Table, I do not agree there. These 20 minutes have not been spent so usefully as we ought to have done.

Papers to be laid on the Table.

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, बेर एक विशेषाधिकार का प्रश्न है...

अध्यक्ष महोदय : वह विजनैस तो खत्म हो गया ।

श्री बागड़ी : मैंने आप के पास एक विशेषाधिकार सम्बंधी नोटिस भेजा था मैं उसके बारे में.....

अध्यक्ष महोदय : वह मैंने नहीं देखा । देर में पहुंचा होगा ।

श्री बागड़ी : मैंने वह नोटिस 11 बजे से पहले दिया था ।

अध्यक्ष महोदय : मेरे पास तो वह अप्रपचा नोटिस जब मैं अन्दर आने लगा, 11 बज कर जब आखिरी टिक हुआ तब तक मेरे पास नहीं पहुंचा था । बहरहाल मुझे उसे देख लेने दीजिये और अगर वह वाकई विशेषाधिकार का मामला है तो मैं उस पर अवश्य गौर करूंगा ।

श्री बागड़ी : मेरा वह विशेषाधिकार...

अध्यक्ष महोदय : अभी जब वह लिया नहीं जा रहा है तो माननीय सदस्य कैसे कर रहे हैं ।

12 22 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF THE INDIAN REFINERIES LIMITED AND THE COCHIN REFINERIES LIMITED

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Indian Refineries Limited, New Delhi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-3893/65.]

[Shri Humayun Kabir]

(iii) Annual Report of the Cochin Refineries Limited, Ernakulam, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(iv) Review by the Government on the working of the above Company.

[Placed in Library See No. LT-3894/65.]

ANNUAL REPORT OF THE STATE TRADING CORPORATION OF INDIA LIMITED

The Minister of Commerce (Shri Manubhai Shah): Sir, I beg to lay on the Table a copy of Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[Placed in Library. See No. LT-3895/65.]

ANNUAL REPORT OF THE GARDEN REACH WORKSHOPS LIMITED

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): Sir, I beg to lay on the Table a copy of Annual Report of the Garden Reach Workshops Limited, Calcutta, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[Placed in Library. See No. LT-3896/65.]

NOTIFICATION UNDER NAVY ACT

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raja): Sir,

I beg to lay on the Table a copy of Notification No. S.R.O. 68 dated the 20th February, 1965, containing corrigendum to Notification No. S.R.O: 22E dated the 3rd August, 1964, under section 185 of the Navy Act, 1957.

[Placed in Library. See No. LT-3897/65.]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-SIXTH REPORT

12.24 hrs.

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to present the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions.

12.24½ hrs.

PUBLIC ACCOUNTS COMMITTEE

THIRTY-SECOND REPORT

Shri Morarka (Jhunjhunu): Sir, I beg to present the Thirty-second Report of the Public Accounts Committee (1964-65) on Appropriation Accounts (Railways), 1962-63 and Audit Report (Railways), 1964.

STATEMENT RE. OFFER OF WHEAT GIFT BY CANADA

The Minister of Food and Agriculture (Shri C. Subramaniam): Sir, in my statement before the House on the 18th February 1965, I had drawn attention to the shortfall in the arrivals of wheat on account of the strike of longshoremen in the East Coast and the Gulf ports in the United States. While informing the House about the unconditional gift of 1,50,000 tons of wheat made by the Australian Government, I had stated that we had approached other countries for additional quantities of wheat. I am happy to announce the Government of